

CENTRAL ADMINISTRATIVE TRIBUNAL

ALLAHABAD BENCH

THIS THE 8TH DAY OF NOVEMBER, 2000

Original Application No.290 of 2000

CORAM:

HON.MR.JUSTICE R.R.K.TRIVEDI,V.C.

HON.MR.S.DAYAL, MEMBER(A)

1. Prakash Chandra Goyal, s/o Late Shri P.N.Goyal, R/o 25, Gusainpura Jhansi.
2. Ram Charan, S/o Shri Babu ram R/o 263, Talpura, Jhansi.
3. Jata Shanker, S/o Shri Ram Narain R/o B-236 Deen Dayal Nagar, Jhansi.
4. K.K.Chopra, S/o Shri Shyam das R/o Matra Smiriti Bhawan, Khati baba Jhansi
5. G.D.Ahirwar, S/o Shri Haridass, R/o 286/5-A, Khushipura, Jhansi
6. K.C.Shukla, S/o Shri R.S.Shukla 92 Prem Ganj, Sipri bazar, Jhansi
7. R.P.Kotnala, S/o Shri SaligRam R/o 659, Awas Vikas Colony, Jhansi.
8. H.S.Tiwari, s/o Shri Shyam lal R/o 153, Tankii Wala Hata, Masiha Ganj Jhansi.
9. Mohd. Salim S/o Mohd.Ibrahim R/o RB III Rani Laxmi Nagar, Jhansi.
10. S.K.Verma, S/o Shri Tundi Singh R/o 410/14 Prem ganj, sipri Bazar, Jhansi.
11. B.P.Kanojia, r/o 4/419 Baluganj Agra.
12. V.P.S Sandhu, S/o Shri Bhagat Singh R/o RB III 609/B, Rani laxmi Nagar, Jhansi
13. H.K.Agrawal son of Shri C.L.Agrawal R/o 289/4, Murad Ali Compound, Sipri Bazar, Jhansi.
14. R.S.Pachauri son of Shri P.C.Vidhyarthi R/o 836, Deen Dayal nagar, Jhansi
15. K.D.Pathak, son of Shri Durga Prasad R/o 244 Deen Dayal Nagar, Jhansi.
16. Pratap Singh son of Shri Tota Ram R/o 61 Behind Khati Baba Jhansi.

 ... Applicants

(By Adv: Shri R.K.Nigam)

Versus

1. Union of India through Secretary Railway Board, Rail Bhawan New Delhi.
2. Finance Commissioner Railways Ministry of Railways Railway Board New Delhi.
3. Financial Adviser & Chief Accounts Officer Central Railway Mumbai CST
4. Senior Divisional Accounts Officer, Central Railway, Jhansi.
5. Workshop Accounts Officer, Central Railway Workshop Jhansi.

... Respondents

(By Adv: shri G.P.Agrawal)

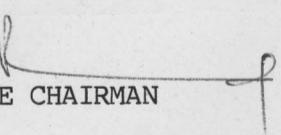
O R D E R(Oral)

(By Hon.Mr.Justice R.R.K.Trivedi,V.C.)

By this application u/s 19 of A.T.Act 1985 challenging the order dated 25.9.1999 by which guidelines have been provided to deal with the employees in respect of payment of three additional increments according to their ^{respective} position, on the basis of the interim order passed by the court. The order does not decide anything by itself. After perusal of the order we do not find any substance in the contentions raised by the applicant.

The application is accordingly rejected. No order as to costs.


MEMBER(A)


VICE CHAIRMAN

Dated:08.11.2000

Uv/